

**SPECIAL BENCH**

**ITEM NO.107**

**NATIONAL COMPANY LAW TRIBUNAL**

**ALLAHABAD BENCH**

**PRAYAGRAJ**

**CA No.140/2019, CA No.193/2019, CA No.283/2019, Co. Pet.147/2014,  
Co. Pet.154/2014, Co. Pet.156/2014, Co. Pet.157/2014, Co. Pet.168/2014  
Co. Pet.169/2014, Co. Pet.170/2014, Co. Pet.212/2014, Co. Pet.290/2014,  
IA No.19/2024 & IA No.54/2024 IN CP (IB) No.289/ALD/2018**

**CORAM:**

- 1. SHRI PRAVEEN GUPTA,  
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI MANOJ KUMAR DUBEY,  
HON'BLE MEMBER (TECHNICAL)**

**Date of Order: 28<sup>th</sup> May, 2024**

**Attendance-Cum-Order Sheet of the Hearing.**

<b>NAME OF THE COMPANY</b>	<b>MIND MAKERS COMMUNICATIONS PVT. LTD. V/S OCTAGON BUILDERS &amp; PROMOTERS PVT. LTD.</b>
<b>UNDER SECTION</b>	<b>9 IBC (IN CIRP)</b>

**COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:**

Sh. Sumit Shukla, Adv. : *For the Interim Resolution Professional*  
Sh. Arun Saxena with : *For the Applicant in IA No.19/2024*  
Sh. Amit Verma, Adv.  
Sh. Rajat Bhatia, Adv. : *For the Applicant in IA No.54/2024*

**ORDER**

Ld. Counsels representing their respective parties are present through VC.

- 1.** There is a written request received on behalf of the Ld. Counsel, Sh. Suyash Agarwal representing the Operational Creditor for seeking adjournment in the matter.
- 2.** Ld. Counsel representing the IRP states that despite his best efforts, the CoC is not holding meeting as the sole member of the CoC, as on the date of the admission, was the Operational Creditor. However, subsequently some creditors have also lodged their claims and would therefore be forming part of the CoC. However, in the absence of the meeting being convened by the CoC, which is to be attended by the Operational Creditor, IRP is not in a position to take further steps. Therefore, he seeks an adjournment to move an appropriate application in this context.

**-Sd-**

**-Sd-**

3. Let the needful be done, and accordingly the matter is adjourned for further hearing on 2<sup>nd</sup> July, 2024.

**IA NO.19/2024**

1. Ld. Counsel, Sh. Arun Saxena representing the Applicant states that the claim filed by the creditor, has not been admitted by the IRP.
2. Ld. Counsel representing the IRP seeks and is granted two weeks time to respond to the said application by serving an advance copy to the opposite side.

Let the matter be adjourned for 2<sup>nd</sup> July, 2024 along with all other applications. Meanwhile, the IRP would take necessary steps to ensure that the replies/ pleadings wherever necessary, are also completed with advance copies to be supplied to the opposite sides.

**-Sd-**  
**(Manoj Kumar Dubey)**  
**Member (Technical)**

**-Sd-**  
**(Praveen Gupta)**  
**Member (Judicial)**

**28<sup>th</sup> May, 2024**

*Kavya Prakash Srivastava*  
*(Stenographer)*